

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01321/2018

Dated Friday, the 5th day of October, Two Thousand Eighteen

PRESENT

**HON'BLE MRS.JASMINE AHMED, MEMBER(J)
&
HON'BLE SHRI R.RAMANUJAM, MEMBER(A)**

Guruvamma,
No.10/16A,
Mosque Cross Road,
Kasba, Vellore 632 003. ... Applicant

By Advocate M/s V.Raghavachari

Vs.

1.UOI rep., by
The Commissioner of the Central Excise,
No.212, Mahatma Gandhi Road,
Nungambakkam, Chennai 600 034.

2.The Deputy Commissioner,
Office of the Central Excise,
Vellore Divison, Vellore 632 001. ... Respondents

ORDER**(Pronounced by Hon'ble Mrs.JASMINE AHMED, Judicial Member)**

The applicant has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985 seeking the following relief:

“(i)To direct the 1st respondent to implement the Office memorandum dated 19.02.2018 and pass such further or other orders and render justice.”

2. Mr.V.Raghavachari, learned counsel for the applicant present. This is a second round of litigation. In pursuance of the order of this Tribunal dated 14.08.2012 in OA 115/2011 filed by the applicant, the respondents passed the order dated 24.05.2013. Now the applicant has preferred a representation dated 20.08.2018 seeking similar benefit in regard to the OM No.49011/2/2017-Estt(C) dated 19.02.2018 which has not been replied yet by the respondents.

3. Accordingly, we feel it unnecessary to keep the OA pending. Hence we direct the respondents to take a decision on the representation of the applicant dated 20.08.2018 in the light of the OM dated 19.02.2018 and pass a detailed, reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

4. OA is disposed of at the admission stage. It is made clear that we have not commented anything on the merits of the case.

(R.RAMANUJAM)
MEMBER (A)

05.10.2018

(JASMINE AHMED)
MEMBER (J)

M.T.